POST OFFER PUBLIC ANNOUNCEMENT TO THE SHAREHOLDERS OF

INEOS ABS (INDIA) LIMITED

(Registered office: 6th Floor, ABS Towers, Old Padra Road Vadodara - 390 007, Gujarat, India
Tel: + 91 265 2355871; Fax: + 91 265 2341012)

This Announcement ("Post Offer PA") is being issued by Kotak Mahindra Capital Company Limited ("Manager to the Offer"), for and on behalf of Styrolution (Jersey) Limited ("Acquirer") along with Styrolution Holding Gmbh ("JVCo"), Styrolution Group GmbH ("Holdco") and BASF SE ("BASF") hereinafter referred to as person acting in concert ("PACs"), pursuant to and in accordance with Regulations 10 and 12 and other applicable provisions of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 1997 and subsequent amendments thereto ("Regulations").

This Post Offer PA is in continuation of, and should be read in conjunction with, the Public Announcement ("PA") issued on October 22, 2011, the Corrigendum to the Public Announcement ("Corrigendum") issued on January 10, 2012 and the Letter of Offer dated January 5, 2012 ("Letter of Offer") dispatched to the Shareholders on behalf of the Acquirer and the PACs, whereby the Acquirer and the PACs had made an open offer ("Offer") to acquire 2,931,920 fully paid-up equity shares having a face value of Rs.10/- each representing 16.67% of the Voting Capital of INEOS ABS INDIA Limited ("Target Company") at a price of Rs. 606.81/- (Rupees Six Hundred and Six and Paise Eighty One only) per Share, payable in cash.

The details subsequent to the completion of the above-mentioned Offer are as follows:

1	Name of the Target Company	:	INEOS ABS INDIA LIMITED
2	Name of the Acquirer including PACs	:	**Acquirer**Styrolution (Jersey) Limited (formerly known as INEOS ABS (Jersey) Limited) (Registered office: Ogier House, The Esplanade, St Helier, JE4 9WG, Jersey, Telephone: +44-1534-504-000, Fax: +44-1534-504-444) **PACs** Styrolution Holding GmbH (Registered office: Carl-Bosch-Str. 38, 67056 Ludwigshafen, Germany, Telephone: +49-621-60-45375, Fax: +49-621-60-55515)Styrolution Group GmbH (Registered office at Carl-Bosch-Str. 38, 67056 Ludwigshafen, Germany, Telephone: +49-621-60-45375, Fax: +49-621-60-55515)BASF SE (Registered office: 67056 Ludwigshafen, Germany, Telephone: +49-621-60-0, Fax: +49-621-60-42525)
3	Name of the Manager to the Offer	:	Kotak Mahindra Capital Company Limited
4	Name of the Registrar to the Offer	:	Link Intime India Private Limited
5	Other Details		
	a Date of opening of the Offer	:	January 16, 2012
	b Date of closure of the Offer	:	February 6, 2012
6	Details of the acquisition	:	

No.	Item	Proposed in the Letter of Offer		Actual	
a.	Offer Price	Rs.606.81 per fully paid up equity share		Rs.606.81 per fully paid up equity share	
b.	Shareholding of the Acquirer & PACs (No. & %) before the PA	83.33%		83.33%	
c.	Shares acquired by way of MOU or market purchases triggering the Offer (No. & %)	NA		NA	
d.	Shares acquired in the Offer (No. & %)	2,931,920 (16.67%)		703,075 (4.00%)	
e.	Size of the Offer (No. of Shares multiplied by Offer Price per Share)	Rs. 1,779,125,705/-		Rs. 426,632,941/-	
f.	Shares acquired after PA but before 7 working days prior to closure date, if any (No. & %)	Nil		Nil	
g.	Shares sold by way of Market Sales	Nil		Nil	
h.	Post Offer shareholding of Acquirer & PAC (No. & %) (b + c + d + f - g)	17,585,625 (100%)		15,356,780 (87.33%)	
i.	Pre & Post Offer shareholding of Public (No. & %)	**Pre Offer**	**Post Offer**	**Pre Offer**	**Post Offer**
		14,653,705 shares (83.33%)	17,585,625 shares (100%)	14,653,705 shares (83.33%)	15,356,780 shares (87.33%)

7. The total valid shares tendered under the offer were 703,075 and the total Shares accepted under the offer are 703,075 amounting to an acceptance ratio of 100%.
8. The balance funds lying in the escrow account are in the process of being released back.
9. Link Intime India Private Limited, the Registrar to the Offer, has confirmed to us, vide their letter dated February 14, 2011, that payments of Shares validly tendered and accepted under the Offer have been dispatched to all the Shareholders whose Shares have been accepted under the Offer. Shares tendered pursuant to invalid tenders have also been returned to respective Shareholders and rejection has been communicated to such Shareholders.
10. All investor queries/ complaints received have been responded to appropriately.
11. The Shares acquired in the Offer are in the process of being transferred to the Acquirer.

This Post Offer PA should be read in conjunction with the PA, the Corrigendum and the Letter of Offer. Terms used but not defined in this Post Offer PA shall have the meaning assigned to them in the PA, the Corrigendum, and/or Letter of Offer.

The Acquirer, the PACs and the boards of directors of the Acquirer and the PACs accept full responsibility for the information contained in this Post Offer PA (other than any information in respect of the Target Company) and also accept responsibility for the obligations of the Acquirer and the PACs as set out in the Regulations.

This Post Offer PA is expected to be available on the SEBI website at **http://www.sebi.gov.in**

Issued by the Manager to the Offer for and on behalf of the Acquirer and the PACs

kotak® Investment Banking

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Dated: February 17, 2012
Place: Mumbai

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